

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).11058/2018

(Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 2923/1982 passed by the High Court Of Judicature At Allahabad)

VEEREY & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Cr1) No. 11059/2018 (II)

(With appln for exemption from filing O.T, exemption from filing c/c of the impugned judgment.

Date : 28-01-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Raman Yadav, Adv.
 Mr. Sharad Chauhan, Adv.
 Ms. Varnita Rastogi, Adv.
 Mr. Syed Mehdi Imam, AOR
 Mr. Pati Raj Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the
learned counsel for the petitioner seeking adjournment
due to personal difficulty, list the matter after two
weeks.

(B.Parvathi)
Court Master

(Kailash Chander)
Assistant Registrar